

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-104
IB-531(ND)/2020

IN THE MATTER OF:

M/s. Armour Security (India) Private Limited
Vs.
Ambience Private Limited

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 14.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI L.N GUPTA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Ankur Aggarwal, Advocate.
For the Respondent/CD :

ORDER

Counsels for both the sides are present. The reply has been filed. The counsel for the Operational Creditor may file rejoinder, if any. In the meantime parties are at liberty to explore the possibilities of the settlement.

List the matter on 23rd March, 2021.

- Sd-

(L.N GUPTA)
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)